

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 17/2012

in

Petition No. 279/2009

**Coram: 1. Dr. Pramod Deo, Chairman
2. Shri S. Jayaraman, Member
3. Shri V. S. Verma, Member**

Date of Hearing: 25.9.2012

Date of Order: 3.10.2012

IN THE MATTER OF

Review of order dated 25.5.2012 in Petition No. 279/2009 regarding determination of generation tariff for Feroze Gandhi Unchahar Thermal Power Station Stage-III (210 MW) for the period from 1.4.2009 to 31.3.2014.

AND

IN THE MATTER OF

NTPC Ltd

...Petitioner

Vs

1. Uttar Pradesh Power Corporation Limited, Lucknow
2. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
3. Ajmer Vidyut Vitaran Nigam Ltd, Ajmer
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. North Delhi Power Ltd, Delhi
6. BSES-Rajdhani Power Ltd, New Delhi
7. BSES-Yamuna Power Ltd, Delhi
8. Haryana Power Purchase Centre, Panchkula
9. Punjab State Electricity Board, Patiala
10. Himachal Pradesh State Electricity Board, Shimla
11. Power Development Department, Government of J&K, Jammu
12. Power Department, Union Territory of Chandigarh, Chandigarh
13. Uttarakhand Power Corporation Ltd, Dehradun

...Respondents

Parties Present:

1. Shri M. G. Ramachandran, Advocate, NTPC
2. Ms. Swapna Seshadri, NTPC
3. Shri A. Basu Roy, NTPC
4. Shri C. K. Mondol, NTPC
5. Shri Ajay Dua, NTPC
6. Shri Shankar Saran, NTPC
7. Shri Sameer Aggarwal, NTPC
8. Shri. Sudesh K Jain, NTPC
9. Shri Rajiv Kumar, NTPC
10. Shri Rohit Chhabra, NTPC

ORDER

This application for review has been filed by NTPC, the petitioner herein, against the order of the Commission dated 25.5.2012 in Petition No. 279/2009 relating to the determination of generation tariff in respect of Feroze Gandhi Unchahar Thermal Power Station Stage-III (210 MW) (hereinafter referred to as 'the generating station') for the period from 1.4.2009 to 31.3.2014. Aggrieved by the said order, the petitioner has sought review on the following issues:

(a) Disallowance of capitalization of spares

2. Heard the learned counsel for the petitioner, on the above issue. Admit. Issue Notice.
3. The petitioner is directed to serve copy of the application for review on the respondents, along with the copy of this order, latest by 12.10.2012. The respondents may file their replies by 23.10.2012, with advance copy to the petitioner, who shall file its rejoinder, if any, latest by 30.10.2012.
4. Matter to be listed for hearing on 6.11.2012.

Sd/-
[V. S. Verma]
Member

Sd/-
[S. Jayaraman]
Member

Sd/-
[Dr. Pramod Deo]
Chairman